

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**RECORD OF PROCEEDINGS**

**Petition No. 163/2008**

Subject: Accumulation of dues-Seeking Commission's intervention and direction for TNEB to refund the excess rebate availed.

Date of hearing: 3.3.2011

Coram: Dr.Pramod Deo, Chairperson  
Shri M.Deena Dayalan, Member

Petitioner: NLC

Respondent: TNEB

Parties present: Shri. N.A.K.Sarma, Advocate, NLC  
Shri S.Sharma, Advocate, NLC  
Shri R.Suresh, NLC  
Shri P.H.Parekh, Sr. Advocate, TNEB  
Shri E.R.Kumar, Advocate, TNEB  
Shri Shashank, Advocate, TNEB  
Shri Debjyothi Bhattacharya, Advocate TNEB  
Shri Vishal Prasad, Advocate, TNEB  
Ms. Shweta Sharma, Advocate, TNEB  
Ms. Maheshwari Bai, TNEB  
Shri Jameel Pasha, TNEB

At the outset, the Commission sought suggestions from the learned counsel for the parties as to whether it should proceed to hear the part heard matter in the absence of a third member. In response, the learned counsel for both the parties clarified that they have no objection if the matter was heard by a two member Bench today and by a three member Bench on a subsequent date of hearing.

2. The learned counsel for the petitioner completed his arguments in the matter. Due to paucity of time, the reply submission of the learned counsel for the respondent was postponed to a subsequent date.

3. Matter part-heard. At the request of the parties, the petition shall be listed for hearing on 19.4.2011.

Sd/-  
(Dr. N.C.Mahapatra)  
Chief Advisor (Law)